

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 26/59/2014
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016


NAME OF THE COMPANY

Sh. Hem Shekhar J Shah
V/s.
M/s. Sun Pharmaceuticals Ltd.

SECTION OF THE COMPANIES ACT: 111A

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	VANDANA S BHANDARI	Adv for Petitioner		
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2.	Diggaj Pathak	Adv	} R-1	} 
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Order

This is an application (CA 106/PB/2016) seeking transfer of CP 26/59/2014 from the Chandigarh Bench of NCLT to its Ahmedabad Bench. The reasons for seeking transfer are disclosed in paragraphs 2 & 3 wherein it is stated that the erstwhile Ranbaxy Laboratories has merged with Sun Pharmaceuticals Limited on 25-3-2015 and it has acquired all outstanding shares of Ranbaxy in an all-stock transaction. The registered office of Sun Pharmaceuticals is at SPARE, TANDALJA, Vadodara (Gujarat) and the territorial jurisdiction of the aforesaid registered office apparently would now be with the Ahmedabad Bench of NCLT.


P.T.O.




2. On behalf of the non applicant – respondents, the factual position has been accepted and there is consensus between the parties that the matter be transferred to Ahmedabad Bench.

3. In view of the above, the application is allowed. Bench Officer of NCLT Chandigarh Bench is directed to send the Company Petition 26/59/2014 to Ahmedabad Bench of NCLT along with all other applications and records at the earliest possible.

The application stands disposed of.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

22.9.2016
(P.K. Sud)